



HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPCR No. 191 of 2021

Somdi Kowasi & Anr. **Versus** State of Chhattisgarh & Ors.

SB

Hon'ble Shri Justice Sanjay K. Agrawal

17.03.2021	<p>Mr. Kishore Narayan, counsel for the petitioners.</p> <p>Mr. Sunil Otwani, Addl. A.G. for the State/respondents.</p> <p>Heard.</p> <p>Admit.</p> <p>Issue notice to the respondents.</p> <p>Learned State counsel accepts notice, therefore, process fee need not be paid. He prays for and is granted six weeks' time to file reply.</p> <p>Learned counsel for the petitioners submits that the post-mortem report of her daughter is not being given to them.</p> <p>Petitioners are at liberty to move application before the Superintendent of Police, Dantewada, for granting copy of post mortem report of their daughter and that application will be considered by the concerned Superintendent of Police in accordance with law within seven days from the date of filing of the application.</p> <p style="text-align: right;">Sd/- (Sanjay K. Agrawal) Judge</p>
Ankit	